

(2025) 01 JH CK 0038

Jharkhand High Court

Case No: M.A. No.307 Of 2016

Sabita Devi

APPELLANT

Vs

State Of Jharkhand

RESPONDENT

Date of Decision: Jan. 17, 2025

Hon'ble Judges: Ananda Sen, J

Bench: Single Bench

Advocate: Swati Shalini, Amit Kumar Das, Jitendra Tripathi

Final Decision: Allowed

Judgement

Ananda Sen, J

1. Learned counsel representing the appellant " Insurance company, submits that the order dated 17.11.2021 passed by this Court, has been

complied with and the entire amount along with the interest has been paid. She forwards a copy of the e-mail received by her from her client.

2. The claimants have accepted the aforesaid quantum.

3. Thus, the award dated 22.02.2016 passed by the Presiding Officer, Motor Accidents Claims Tribunal (MACT), Hazaribagh in Claim Case No.514

of 2010, stands modified, only to the extent that the amount which the Insurance Company is liable to pay is Rs.16,42,472/- along with interest @ 6%

i.e. the amount which has already been paid. The award stands modified.

4. The statutory amount which has been deposited, should be withdrawn by the appellant " Insurance Company.

5. Accordingly, this Miscellaneous Appeal stands partly allowed.